

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 556 of 2020**

**IN THE MATTER OF:**

**M/s. Invest Assets Securitisation &  
Reconstruction Pvt. Ltd.**

**...Appellant**

**Versus**

**M/s. Girnar Fibres Ltd.**

**...Respondent**

**Present:**

**For Appellant : Mr. Harsh Garg and Mr. Pulkit Goyal, Advocates**

**For Respondent : Mr. Manish Jain and Ms. Divya Sharma,  
Advocates**

**ORDER**  
**(Through Virtual Mode)**

**07.08.2020** Mr. Manish Jain, learned counsel representing the Respondent seeks and is allowed two weeks' time to file reply-affidavit along with Vakalatnama. Rejoinder thereto, if any, may be filed within one week.

List the matter 'for Admission (After Notice)' on **9<sup>th</sup> September, 2020.**

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[ Justice Anant Bijay Singh ]**  
**Member (Judicial)**

**[ Dr. Ashok Kumar Mishra ]**  
**Member (Technical)**

/ns/gc/